

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA NO. 1779/90

Date of decision: 13.12.1990.

Shri Gulab Chand Meena

...Applicant

Versus

Union of India & Ors.

...Respondents.

Coram

The Hon'ble Mr. Justice Amitav Banerji, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants: Shri S. S. Tiwari

For the respondents: Shri P.H. Ramchandani, Sr. Counsel

O R D E R

This case was mentioned by Shri D.K. Sinha, learned counsel for the applicants and accordingly taken up today at his request.

We have Heard Mr. S.S. Tiwari and Mr. D.K. Sinha, learned counsel for the applicants and Shri P.H. Ramchandani, Sr. Counsel for the respondents. The applicants have prayed for an order for enabling them to sit in the Civil Services Examination, 1990 commencing from 17.12.1990. We have already passed a detailed order today in OA-2604/90, M. Rathinasamy & Ors. Vs. Union of India & Ors., disposing of the matter with reasons in the above order. We are of the view that the reasons and observations made in OA will also govern this OA, which is accordingly disposed of. Since Admission Cards for the Civil Services Examination, 1990 have either been issued or are being issued by Union Public Service Commission, hence no further orders are necessary. In respect of leave to sit in Civil Services Examination, 1990 no specific order is necessary. The applicants may apply to appropriate authority and we

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have no doubt that the leave would be granted to the applicants in view of the Hon'ble Supreme Court's order dated 7.12.1990.

In view of the above, this OA is disposed of with no order as to costs.


(I.K. RASGOTRA)
MEMBER(A)

13.12.90.


(AMITAV BANERJI)
CHAIRMAN

13.12.90.